

Central Administrative Tribunal
Principal Bench

OA No. 1656/2004

New Delhi, this the 15th day of February, 2011

Hon'ble Mr. Justice V.K. Bali, Chairman
Hon'ble Mr. L.K.Joshi, Vice Chairman(A)

P.K. Saxena (Staff No. GO-03479)
Dy. G.M. (Retired) R/o H.No. 242,
Pocket H-17, Sector 7, Rohini,
Delhi – 110 086.

...Applicant

(By Advocate: None)

Versus

1. Union of India through
Secretary,
Ministry of Communication & Information Technology,
(Department of Telecommunications)
20, Ashoka Road,
New Delhi – 110 001.
2. The Deputy Director General (Staff)
(Department of Telecommunications)
20, Ashoka Road,
New Delhi – 110 001.
3. The Executive Director,
Delhi Telephones,
Mahanagar Telephone Nigam Limited,
Khurshid Lal Bhawan,
Janpath, New Delhi – 110050. ...Respondents

(By Advocate: Ms. Nidhi Bisaria)

ORDER (ORAL)

Justice V.K. Bali, Chairman:

Proceedings in this case were adjourned *sine die* awaiting decision of Hon'ble High Court of Delhi in writ petition, which was filed against the decision of Full Bench of this Tribunal in the matter of ***Shri Bhagwan Dass V/s. Union of India & Ors.***

(OA No.2286/2002 decided on 21.07.2003).

2. When the matter was adjourned *sine die*, learned counsel for the parties were *ad idem* that Full Bench decision covers the present case in favour of the applicant. However, since against

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the judgment passed by the Tribunal, a writ was pending wherein operation of the order passed by the Tribunal was stayed, the matter remained pending before this Tribunal. We are informed that the writ petition filed against the orders of this Tribunal has since been dismissed.

3. The matter herein being covered by the Full Bench decision dated 21.07.2003, which has since been confirmed by the High Court of Delhi, we dispose of this Original Application with same directions as were issued in OA No.2286/2002.

L.K. Joshi

(L.K. Joshi)
Vice Chairman (A)

V.K. Bali

(V.K. Bali)
Chairman

/naresh/